

OA 299/03

31.10.03

Neither the applicant is present nor any rejoinder has been filed. In view of this it is presumed that applicant has no rejoinder to file. Call this matter for final disposal after showing it in the ready list.

Vice-Chairman 31/10

For Hearing.

ORDER DATED 03.11.2004.

None appears for the Applicant; nor the Applicant is present in person. However, Mr. G. Rath, learned counsel for the Respondents is present.

Mr. G. Rath, learned counsel for the Respondents by drawing over notice to the counter filed by the Respondents has submitted that this application is not maintainable as Res. No. 2 is Central Tool Board and Training Center, Bhubaneswar is a Society registered under the Societies Registration Act and is not amenable under to the Jurisdiction of this Tribunal.

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	as the Society has not been notified for this Purpose. Having regard to the question of Jurisdiction raised by the Respondents, we see lot of force in argument and accordingly dispose of this OA, as not maintainable. Member (I) Vice-Chairman

Copies of order Dt 3.11.04
issued to counsel for both
sides.

8/11/04.